

37

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA. 676/97

dt. 28-8-97

BETWEEN

S.B. Niyogi

: Applicant

and

1. Union of India, rep. by
its Secretary
Min. of Defence (Production & Supplies)
South Block, DHQ PO
New Delhi 110011

2. Director General Aeronautical
Quality Assurance
Min. of Defence, H Block
DHQ PO, New Delhi 11

3. Chief Resident Inspector
OCRI, DGAQA, Ministry of Defence
Govt. of India, HAL PO
Hyderabad 500042

: Respondents

Counsel for the applicant

: L. Nanda Kishore
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)^{St. 61}

HON. MR. H.S. JAI PARAMESHWAR, MEMBER (JUDL.)

35
OA.676/97

dt.28-8-97

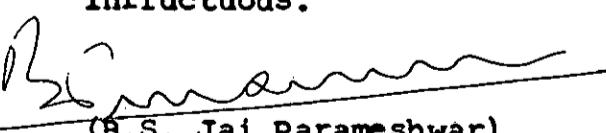
Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

None present for the applicant. Mr. Rajeswara Rao for the respondents.

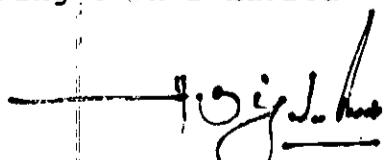
1. This OA was filed questioning the proposed recovery (in equal instalments) of certain advances / withdrawal earlier allowed to the applicant from his GPF Account on the ground that the amounts were not utilised for the purpose for which the advances were applied for and granted. The applicant had represented to the CRI to defer the recoveries but the request was turned down (vide Annexure-1 page 10 of the OA). It is now submitted by Mr. V. Rajeswara Rao, learned counsel for the respondents, that no recovery was either contemplated to be enforced from the salary of the applicant in May 1997, nor is there a proposal to effect recovery from his salary on this score either now or in the future. A letter No.CRI HAL(HB)/003-4 dt.31-5-97 (taken on record) to this effect, issued by CRI DG AQA, Hyderabad, was produced by Mr. Rajeswara Rao which confirms the above submissions.

2. In the light of the categorical position as stated by the respondents no grievance survives in this OA and the same is accordingly dismissed as having been rendered infructuous.

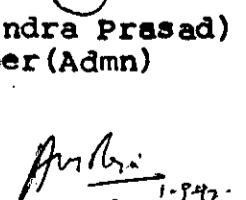

(B.S. Jai Parameshwar)
Member (Judl.)

28.8.97

Dated : Aug 28, 97
Dictated in Open Court


(H. Rajendra Prasad)
Member (Admn)

sk


Deputy Registrar (D) 1-847

O.A.676/97.

To

1. The Secretary, Union of India,
Min.of Defence (Production and Supplies)
South Block, DHQ PO, New Delhi-11.
2. The Director General Aeronautical Quality
Assurance, Min. of Defence, 'H' Block,
DHQ PO, New Delhi-11.
3. The Chief Resident Inspector,
OCRI, DGAQA, Min.of Defence,
Govt.of India, HAL PO, Hyderabad-42.
4. One copy to Mr.L.Nanda Kishore, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

~~17/9/97~~
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

The Hon'ble Mr. B.S.Jain, Permanent

DATED:-

28/9/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No.

676/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

- 9 SEP 1997

हैदराबाद बैचिट
HYDERABAD BENCH